

the time for the parties because some of the parties are still in a fluid state. Therefore, I thought some stabilisation would come on Monday or so and I shall limit the time some time on Monday or so.

Dr. Sushila Nayar.

DR. SUSHILA NAYAR (Jhansi): MR. Speaker, Sir, I stand here to second the motion so ably moved by my friend, Shri Gauri Shankar Rai.

Sir, it is eleven months since we met here in this House to discuss a similar motion and during this period, considerable distance has been covered. We have moved forward. The people in this country have their civil liberties and they are peacefully living under the rule of law. But, Sir, I would just wish to say one word to the hon. Home Minister about Forty-Second Amendment. Instead of amending it in bits, I request him to bury it deep lock, stock and barrel with one stroke. There are three reasons why we opposed 42nd amendment.

MR. SPEAKER: You may continue on Monday. It will require some-time to bury!

15.00 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
ELEVENTH REPORT**

SHRI VINODBHAI B. SHETH (Jamnagar): I beg to move the following:-

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1978".

MR. SPEAKER: The question is:

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1978."

The motion was adopted.

MR. SPEAKER: Now, we take up private Members Business. There are

Bills for introduction, Mr. Chandrapan absent. Mr. Kachwai—absent. Mr. Ramamurthy—absent. Mr. Saugata Roy.

PROTECTION OF PRISONERS FROM THIRD DEGREE METHODS BILL

SHRI SAUGATA ROY: (Barrack-pore) I beg to move for leave to introduce a Bill to provide for protecting the prisoners from third-degree methods.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for protecting the prisoners from third-degree methods."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

MR. SPEAKER: Shri Banatwalla—absent. Shri O. P. Tyagi.
15.01 hrs.

HINDU MARRIAGE (AMENDMENT) BILL (AMENDMENT OF SECTION 13)

श्री श्रीम प्रकाश त्यागी (बहराइच) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि हिन्दू विवाह अधिनियम, 1955 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955".

The motion was adopted.

श्री श्रीम प्रकाश त्यागी : अध्यक्ष महोदय मैं विधेयक की पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT) BILL (AMENDMENT OF ARTICLE 217)

श्री श्रीम प्रकाश त्यागी (बहराइच) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।